

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2682
ANSWERED ON:13.03.2000
SEPARATE HIGH COURT AT AGARTALA
SAMAR CHOUDHURY

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether any demand has been made for the establishment of a separate High Court at Agartala in Tripura;
- (b) if so, whether Tripura Legislative Assembly has also passed a resolution to this effect; and
- (c) if so, the reaction of the Government thereto?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a): Yes, Sir.

(b)& (c) : The Tripura Legislative Assembly had passed a resolution for the establishment of a separate High Court for Tripura. A proposal in connection with this matter was also received from the Chief Minister of Tripura in 1998. Considering the workload, it was conveyed to the Chief Minister of Tripura that the existing permanent Bench of the High Court at Agartala was sufficient for the present.